

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 24(ND)/2011
CA NO.

CORAM:



PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 21.10.2016

NAME OF THE COMPANY: Mr. S.N Gupta & Anr.
V.s
M/s. D.R Foods Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	AMITGOEL	ADV.	Petitioners	
2.	J.P. Gupta	Director	Resp. 1, 2, 3.	

Order

In CP 30(ND)/2011, the counsel for the petitioner is not present. It is pertinent to mention that the petitioner is Respondent No. 4 in CP 24(ND)/2011. It appears that the petitioner in CP 30(ND)/2011 and Respondent No. 4 in CP 24(ND)/2011 has been defaulting in appearance consistently.

2. Learned counsel for the petitioner in CP 24(ND)/2011 is prepared with the arguments. However, on account of the absence of the counsel for the petitioner in CP 30(ND)/2011, who is also Respondent No. 4 in CP 24(ND)/2011, an adjournment has been necessitated. While adjourning the matter, we make it clear that if the counsel for the respondents in CP 24(ND)/2011 remains absent on the next date of hearing, then appropriate orders shall be passed without making any further adjustments.

P.T.O.



3. The parties are directed to comply with the circular issued by NCLT for filing of additional sets as the matter is now being heard by a Bench of two Members of the Tribunal. The needful shall be done within one week.

List for arguments on 22.11.2016. To be shown high up on the list as the matter pertains to the year 2011.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

21.10.2016
(P.K.Sud)